

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

OA No. 171 of 2024 with OA No. 283 of 2024 (SZ)

In the Matter of:-

N. Malayanathan

..... Petitioner

Vs

Puducherry Coastal Zone Management Authority and Ors.

..... Respondents

PAPER – I

Status Report on draft Coastal Zone Management Plan (CZMP) maps for Puducherry and Karaikal regions as per Coastal Regulation Zone Notification, 2019.

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Mr. Ramaswamy

Through

Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Respondent No. 1, 2 & 3)
Government of Puducherry
Madras High Court Campus
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE, CHENNAI

OA No. 171 of 2024 with OA No. 283 of 2024 (SZ)

In re: Draft Coastal Zone Management Plan Maps for Puducherry and Karaikal
Regions as per Coastal Regulation Zone Notification, 2019.

**Status Report on behalf of Respondent No. 1, The Member Secretary,
Puducherry Coastal Zone Management Authority, Puducherry
adopted with Respondent No. 2 & 3.**

I , Yasam Lakshmi Narayana Reddy, S/o Late Shri. Yasam Veera Reddy, (Hindu) aged 52 years, working as Member Secretary in the Puducherry Coastal Zone Management Authority (PCZMA) with office at 3rd Floor, PHB Building, Anna Nagar, Puducherry – 605005 do hereby solemnly affirm and sincerely state as follows based on the official records that is placed before me:

- 1) I respectfully submit that, the status report is being filed in compliance to the Order dated 05.11.2024 of this Hon'ble Tribunal.
- 2) I respectfully submit that, as far as Coastal Zone Management Plan (CZMP) is concerned, the Puducherry Coastal Zone Management Authority (PCZMA), Government of Puducherry (GoP) has diligently taken measures for revision of CZMP for the Union Territory of Puducherry as per Coastal Regulation Zone (CRZ) Notification, 2019.

- 3) I respectfully submit that, the task of preparation of draft CZMP as per CRZ Notification, 2019 was assigned to the National Centre for Sustainable Coastal Management (NCSCM), Chennai which is an authorized agency for preparation of CZMP maps.
- 4) I respectfully submit that, the NCSCM has prepared draft CZMP in 1:25,000 scale map in accordance with the Guidelines given in Annexure-IV of the CRZ Notification, 2019 as well as the Guidelines for updation of CZMP prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019. (Annexure – I).
- 5) I respectfully submit that, in June 2023 a detailed field survey and ground truth verification on fisherman infrastructures and other features, were conducted in the 16 villages of the Puducherry region and 10 villages in Karaikal District by the officials of the Department of Fisheries and Fishermen Welfare, Puducherry Coastal Zone Management Authority (PCZMA), Government of Puducherry (GoP), in coordination with fishermen representatives, namely Thiru. Saravanan, Thiru. Senthil, and local coastal village panchayat members. (Annexure – II).
- 6) I respectfully submit that, as per the orders dated 21.05.2024 of this Hon'ble NGT in OA No. 171 of 2024, the Government of Puducherry has adhered to the tribunal's orders and updated the draft CZMPs for Puducherry and Karaikal with additional details viz., Fishing Zone, Fish Breeding Area in the Coastal Waters which were previously not depicted in the map.
- 7) I respectfully submit that, based on the Data received from the Department of Fisheries and Fisherman Welfare, and Department of Tourism,

Government of Puducherry, the Fishing Zone, Fish Breeding Areas, Common Properties of Fishermen, and Tourism area, has been submitted to NCSCM for incorporation in the draft CZMP. NCSCM subsequently submitted the updated draft CZMPs and Coastal Land Use Maps in Tamil and English in 1:25,000 scale on 26.09.2024.

- 8) I respectfully submit that, the public hearings for draft CZMP for Puducherry and Karaikal were scheduled on 06.11.2024 and 07.11.2024 respectively. Meanwhile, the New OA No. 283 of 2024 was filed by Thiru. N. Malayalathan against the conduct of public hearing on draft CZMP for Puducherry and Karaikal. Accordingly, the Hon'ble Tribunal had issued an order on 05.11.2024 imposing stay for the conduct of the public hearings scheduled to be held on 06.11.2024 in Puducherry and 07.11.2024 in Karaikal until further orders from this Tribunal.
- 9) I respectfully submit that, OA No. 171 of 2024 was heard on 08.11.2024 by this tribunal and during the hearing, PCZMA has filed the status of compliance on draft Coastal Zone Management Plan for Puducherry and Karaikal before this tribunal.
- 10) I respectfully submit that, NCSCM was requested to submit the compliance status for the draft CZMP, prepared under the CRZ Notification, 2019. (Annexure – III). NCSCM compliance status on the Checklist for Preparation of Draft CZMPs of Union Territory of Puducherry as per the Guidelines for Preparation of CZMP – Annexure – IV of CRZ Notification, 2019 and Guidelines for updation of CZMP prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019 are as follows:

**Checklist for Preparation of Draft CZMPs of Union Territory of
Puducherry
as per CRZ Notification, 2019**

A. As per the Guidelines for Preparation of Coastal Zone Management Plans – Annexure IV of CRZ Notification, 2019

Sl. No.	Guidelines for Preparation of Coastal Zone Management Plans - Annexure IV	Compliance status submitted by NCSCM
1.	<p>Demarcation of High Tide Line and Low Tide Line: Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.</p>	<p>Complied.</p> <p>The guideline issued by MOEF&CC on 26th June 2019: Para 3 [STEPS FOR PREPARATION OF CZMP] & clause a) [Base data: HTL, LTL, ESAs, Hazard line, CVCA & CZMP] states as follows: “..... The CZMP database (shapefiles etc.) prepared as per the CRZ Notification, 2011 which have been scrutinized by the Technical Scrutiny Committee, finalized by the National Centre for Sustainable Coastal Management (NCSCM) and approved by the MoEFCC, shall be used as the base for revision or updation of the CZMP, as per the provisions contained in the CRZ Notification, 2019. Accordingly, approved CZMPs database as per CRZ notification, 2011 were used. The HTL, LTL, ESAs were provided by NCSCM.</p>
2.	<p>Hazard Line: A ‘Hazard line’ has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline</p>	<p>Complied.</p> <p>Hazard line was shown in the draft map.</p>

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Corrections:

3/20/2019
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	<p>changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.</p>	
3.	Preparation of CZM Maps:	
(i)	<p>Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1:25,000 maps are not available, 1:50,000 maps shall be enlarged to 1:25,000 for the purpose of base map preparation and these maps will be of the standard specification given below: -</p> <p>Unit: 7.5 minutes X 7.5minutes Numbering: Survey of India Sheet Numbering System Horizontal Datum: Everest or WGS 84 Vertical Datum: Mean Sea Level (MSL) Topography: Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs.</p>	<p>Complied.</p> <p>Approved CZMPs database as per CRZ Notification, 2011 were used.</p>
(ii)	<p>Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th of March 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.</p>	Complied.

(iii)	Various regulatory lines viz., at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.	Complied.
(iv)	HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.	Complied.
(v)	Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.	Complied.
4.	Local level CZM Maps:	
(i)	Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.	Not within the purview of CZMP preparation on 1:25,000 scale. Local level CZM Maps on 1:4000 scale are to be prepared after approval of CZMP in 1:25,000 scale as per CRZ Notification, 2019.
(ii)	Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.	
(iii)	HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.	
5.	Classification of CRZ areas:	
(i)	The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.	Complied. Coastal land use maps depict all ESAs along with other land use classes.
(ii)	Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area.	Complied.

	<p>The buffer zone shall also be classified as CRZ-I area.</p>	
(iii)	<p>In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps.</p> <p>States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.</p>	<p>Details of fisheries infrastructure and related information as provided by Fisheries Dept./PCZMA such as fish landing centre, harbour/jetty/breakwater/groyne, ice plant, community hall, fishermen settlement, boat parking/fish drying/net mending area, school, hospital / health centre etc., were incorporated in the draft CZMPs on 1:25,000 scale.</p> <p>Refer MoEF&CC Letter F. No. 12-1/2019-IA.III (E-122245) dated 4th April 2024</p> <p>‘The said housing plans for the Fishermen need to be prepared by the coastal States/UTs and the plans are to be indicated in the CZMP maps on Cadastral scale (1:4,000 scale) along with other details such as fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas, infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like’.</p> <p>Refer para 4 of the Guideline’s issued by MoEF&CC dated 26th June 2019: The present scope is to prepare draft CZMP on 1:25000 scale as per CRZ Notification, 2019.</p> <p>Requirements for approval of draft CZMP on 1:25,000 scale are</p> <p>1. Draft CZMP map,</p>

		<p>2. Draft coastal land use map, 3. Draft shoreline change map with management plan.</p> <p>There are various sub-plan (management plan) may be prepared after the approval of CZMP on 1:25,000 scale as per CRZ Notification, 2019 like Environment Management Plan (EMP) for Ecologically Sensitive Areas (ESAs) etc.</p>
(iv)	The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.	<p>Complied.</p> <p>For classification of the water bodies the terminology used by Naval Hydrographic Office were used.</p>
(v)	The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.	Details of the fishing Zones in the water bodies and the fish breeding areas as provided by PCZMA were incorporated in the draft CZMPs on 1:25,000 scale.
(vi)	In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.	There is no CVCA area in U.T. of Puducherry as per the CRZ Notification, 2019.
(vii)	The existing authorised developments on the seaward side shall be clearly demarcated.	<p>Complied.</p> <p>In the draft maps lighthouse, seawall/embankment, road etc. were shown in the draft maps.</p>
(viii)	The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.	Complied.
(ix)	Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements	Not within the purview of CZMP preparation on 1:25000 scale.

	are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.	It is a CRZ regulation which needs to be implemented by the competent authority.
6.	Public consultations on CZMP:	
(i)	The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.	Public hearing will be conducted by the PCZMA as per the procedure mentioned in EIA Notification, 2006.
(ii)	Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.	Public hearing suggestions / objections need to be provided to NCSCM for technical reviews and necessary actions.
(iii)	The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office.	Post-Approval stage. Approved CZMPs as per CRZ Notification, 2019 need to be published by the competent authority.

B. Guidelines for updation of Coastal Zone Management Plan (CZMP) prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019.

Sl. No.	Checklist for Preparation of CZMP Maps and Coastal Land Use Maps	Compliance status submitted by NCSCM
1.	Two sets of maps shall be provided viz., (i) CZMP map depicting different CRZ categories; and (ii) Coastal land use maps (i.e. land use map used to define CZMP) categories along with the year in which it was prepared.	Complied. Shoreline change assessment maps are also prepared as per NGT order and direction of MoEF&CC.

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Corrections:

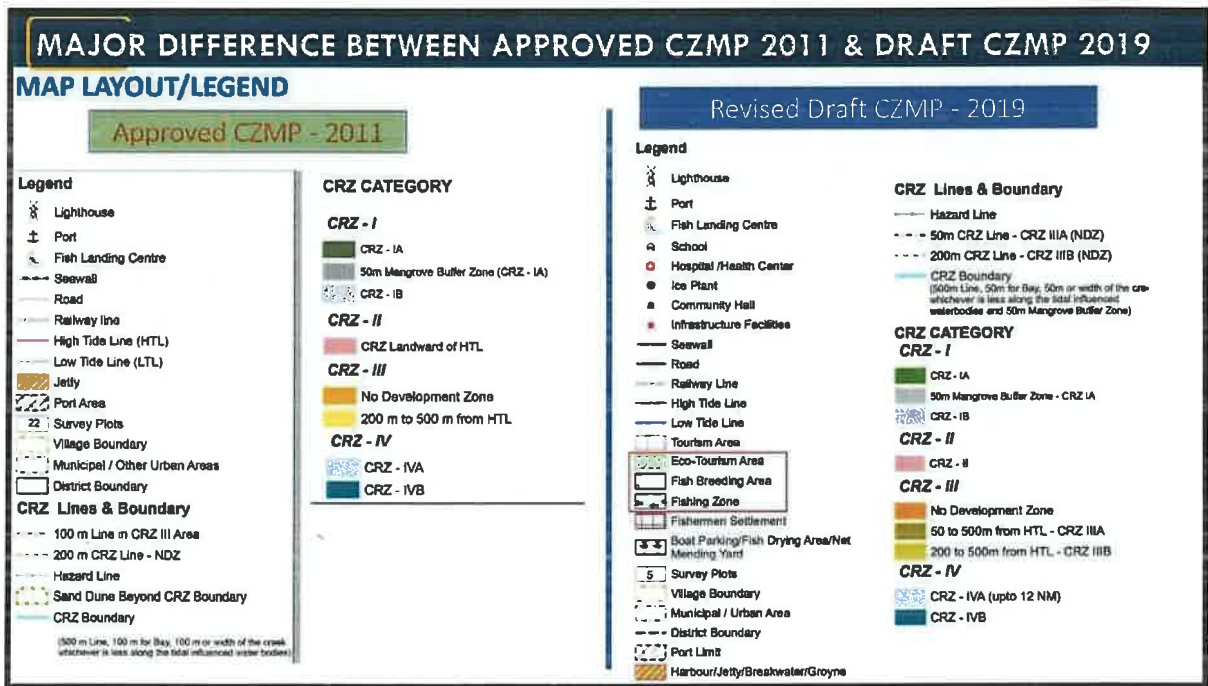
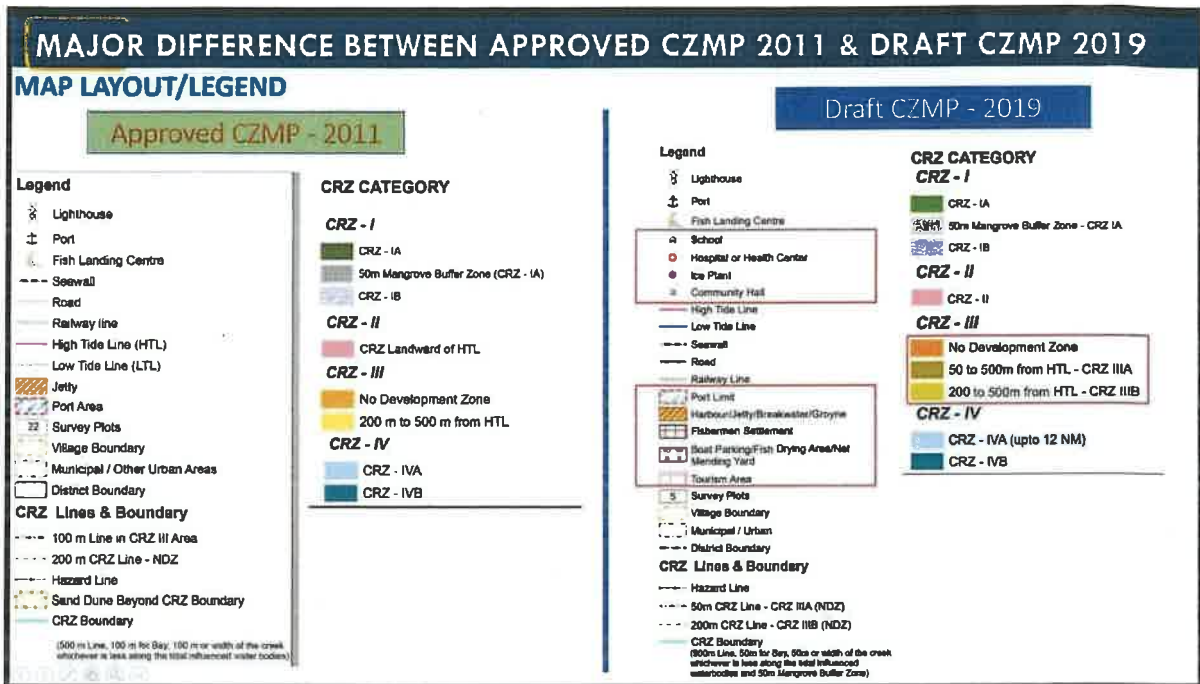
செய்தியை உறுதிப்படுத்தி
கொடுக்கப்பட்டுள்ள
பரிகாரங்களை
உறுதிப்படுத்தி


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2.	Maps of Ecologically Sensitive Areas (ESAs) provided by NCSCM are to be integrated with the coastal land use map.	Complied. Coastal land use maps depict all ESAs along with other land use classes.
3.	The title of the CZMP maps should read as 'Coastal Zone Management Plan (CZMP)'.	Complied.
4.	The coastal land use and CZMP maps shall be prepared according to the 'Manual on Demarcation of High Tide Line and Low Tide Line and Preparation of CZMP of the Coast of India'.	Complied.
5.	The land use classes up to level II classification such as Habitation / settlement, Agriculture, open areas etc., as given in the 'HTL Manual', will also be depicted in the coastal land use map along with the ESAs.	Complied.
6.	Color codes and symbols standardized by NCSCM, Chennai shall be provided to all authorized agencies for finalizing the CZMPs.	Complied.
7.	Indexing for all the states shall be standardized e.g. South to North, Left to Right etc.	Complied.
8.	Boundary of CRZ category should be continuous for seaside and creek side. It should be single/continuous line to clearly indicate the regulation boundary.	Complied.
9.	If legally designated urban areas other than municipality area are included in CRZ-II category, details in the form of supporting Government notification / act / rules are to be provided in the CZMP report.	Complied.
10.	Classification accuracy and geometric accuracy of the coastal land use maps must be quantitatively ascertained based on standard protocol.	Classification accuracy and geometric accuracy of the coastal land use maps are quantitatively ascertained based on standard protocol.
11.	Suggestions/recommendations received during the public consultation and action taken should be attached to the report as annexure. These suggestions/objections are to be classified into various categories such as Page 11 of 11 as those pertaining to HTL / ESA /	Public hearing suggestions / objections need to be provided to NCSCM for technical reviews and necessary actions.

	CRZ classification / general complaints etc.	
12.	Only the boundary of the CVCA resource areas demarcated by NCSCM need to be provided in the CZMP.	There is no CVCA area in U.T. of Puducherry as per the CRZ Notification, 2019.
13.	The Integrated Management Plan (IMP) will be prepared separately by NCSCM in consonance with the state government and local community concerned in conserving the resource areas. IMPs may be prepared within a time frame of 6 months from the date of approval of CZMP. The IMP shall be submitted for approval of MoEFCC for implementation.	
14.	The role of community in resource management in the CVCA shall be within the governing laws of the State/Central Government.	
15.	All layers used in the preparation of draft CZMP maps shall be given to NCSCM as soft copy (shape file format) for overlaying Hazard Line and boundaries of CVCA (if applicable).	
16.	Sand dunes falling outside CRZ boundary should be shown in the land use map.	
17.	CVCA falling outside CRZ boundary should be shown in the land use map.	Complied.
18.	Edges of CZMP and land use maps of all states/UTs should be adjusted with those of the neighboring states/UTs	There is no CVCA area in U.T. of Puducherry as per the CRZ Notification, 2019.
19.	Ecological Sensitive Zones (ESZ) around the Marine National parks notified by the Government should be incorporated in the CZMP.	Complied.
		There is no ESZ area in U.T. of Puducherry as per the CRZ Notification, 2019.


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Note: Compliance status as on 20th November 2024.

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Corrections:

THAT PRO IS MEETING
SOME INTEREST FOR PRODUCE
PRODUCTION FOR EXPORT
PRODUCTION


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11) I respectfully submit the comparison chart of the updated Draft Coastal Zone Management Plan and Coastal Land Use Maps for Puducherry and Karaikal, published in March 2023, April 2024 and September 2024, prepared under the CRZ Notification, 2019, as follows:


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**Comparison chart of the updated draft CZMP published for
Puducherry and Karaikal**

Sl. No.	February 2023	April 2024	September 2024		
1.	Lighthouse	The same legends as in February 2023, along with the following additions:	The same legends as in April 2024, along with the following additions:		
2.	Port				
3.	Fish landing Centre				
4.	Road				
5.	Railway Line				
6.	High Tide Line (HTL)				
7.	Low Tide Line (LTL)				
8.	Seawall				
9.	Tourism Area				
10.	Survey Plots				
11.	Village Boundary				
12.	Municipal / Other Urban Area				
13.	District Boundary				
14.	Port Limit				
15.	Jetty/Breakwater/Groynes				
CRZ Lines & Boundary					
16.	Hazard Line	<ol style="list-style-type: none"> 1. School 2. Hospital/Health Centre 3. Ice Plant 4. Community Hall 5. Fishermen Settlement 6. Boat Parking 7. Fish Drying Area 8. Net Mending Yard 	<ol style="list-style-type: none"> 1. Eco-Tourism Area 2. Fish Breeding Area 3. Fishing Zone 		
17.	50m CRZ Line – CRZ IIA (NDZ)				
18.	200m CRZ Line – CRZ IIIB (NDZ)				
19.	CRZ Boundary (500m Line, 50m for bay, 50m or width of the creek whichever is less along the tidal influenced waterbodies and 50m Mangrove Buffer Zone)				
CRZ Category					
CRZ - I					
20.	50m mangrove Buffer Zone – CRZ IA				
21.	CRZ - IB				
22.	CRZ- II				
CRZ - III					
23.	No Development Zone				
24.	50 to 500m from HTL – CRZ IIIA				
25.	200 to 500m from HTL – CRZ IIIB				
CRZ - IV					
26.	CRZ – IVB				
27.	CRZ – IVA (upto 12 NM)				

**Comparison chart of the updated draft Coastal Land Use Map published
for Puducherry and Karaikal**

Sl. No.	February 2023	April 2024	September 2024
1.	Lighthouse	The same legends as in February 2023, along with the following additions: 1. School 2. Hospital/Health Centre 3. Ice Plant 4. Community Hall 5. Fishermen Settlement 6. Boat Parking Area 7. Fish Drying area 8. Net Mending yard 9. Jetty / breakwater / Groyone	The same legends as in April 2024.
2.	Port		
3.	Fish Landing Centre		
4.	Road		
5.	Railway Line		
6.	Seawall		
7.	High Tide Line (HTL)		
8.	Low Tide Line (LTL)		
9.	CRZ Boundary		
10.	Hazard Line		
11.	Village Boundary		
12.	Municipal/Other urban Area		
13.	District Boundary		
14.	Beach/Sand Patch		
LAND USE CATEGORIES:			
ESAs			
15.	Mangrove		
16.	Mudflat		
17.	Sand Dune		
18.	Salt Marsh		
19.	Turtle Nesting Ground		
20.	Archaeological & Heritage Site		
Others			
21.	Agricultural Land		
22.	Forest		
23.	Beach /Sand Patch		
24.	Sand with vegetation		
25.	Creek/River/Stream/Drain		
26.	Saline Area		
27.	Habitation/Settlement		
28.	Habitation with vegetation		
29.	Open/Vacant Land		
30.	Road		
31.	Railway		
32.	Port Area		
33.	Reclaimed Area		
34.	Tank/Pond/Lake		
35.	Aquaculture Pond		
36.	Intertidal Zone		

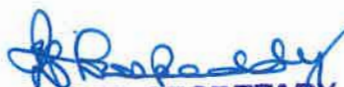
12) I respectfully submit the compliance status on the allegation by the applicant that pertains to OA No. 283 of 2024 of the draft CZMP for Puducherry and Karaikal which was published in September 2024 as follows:

Annexure IV of CRZ 2019	Allegation by the Applicant on Draft CZMP maps	Status reply by the Respondent i.e., PCZMA
Annexure IV (2) Hazard line: States, " With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.	Only hazard line has been mapped. The draft CZMP map has NO LAND USE PLANNING whatsoever for the area between the HTL and the Hazard line keeping in mind impacts of shoreline change and climate change.	The land use maps are prepared and hosted on the website of the Department. In addition to that the Department of Town and Country Planning, Government of Puducherry has prepared the Comprehensive Development plan for Puducherry and Karaikal.
Annexure IV (4) Local level CZM Maps.	Local level CZM maps in 1:3960 scale have not been prepared/uploaded.	The CRZ Notification, 2019 para 6 (iii) states that all the coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-IV of the notification, which involve public consultation. However, local level CZMP maps in 1:3,960 scale will be prepared only after the approval of the 1:25,000 scale as per para 4 of the guidelines on preparation of CZMP issued by MoEF&CC dated 26.06.2019.

<p>Annexure IV 5 Classification of CRZ areas: (i) The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ- IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.</p>	<p>Ecologically sensitive areas - CRZ IA have not been marked properly. Sand dunes, turtle nesting grounds, seagrass beds, salt marshes etc have not been marked. In the draft maps, the ESA CRZ IA areas have not been marked with appropriate colour codes – all areas marked CRZ IA are shaded green. It is not possible to ascertain the nature of the CRZIA area. Some areas would be entitled to protection for more than one reason.</p>	<p>As per Annexure – I, 1-General Measures (i) of the CRZ Notification, 2019, all ESAs shall be identified and boundary delineated by NCSCM using satellite data.</p> <p>The ESA i.e., Mangroves, Sand dunes, Salt marshes, Turtle Nesting grounds, archaeological importance and heritage sites were marked in the draft CZMP published in September 2024.</p> <p>However, for differentiating the different Geomorphological features / Eco Sensitive areas different color codes will be put in place.</p>
<p>ii) Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ- I area.</p>	<p>Mangrove areas are left out at several estuaries for example even along the Adyar river. Only when mangroves are properly marked, can buffer be marked.</p>	<p>The mentioned place Adyar river is not in U.T of Puducherry.</p> <p>In the back waters of Puducherry and Karaikal Region all the Mangrove areas were demarcated in the draft CZMP published in September, 2024.</p>


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<p>iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and her needs, provisions of basic services including sanitation, safety, and disaster preparedness.</p>	<p>All fishing villages have not been marked.</p>	<p>All Fishing Villages in the Puducherry (16 Villages) and Karaikal (10 Villages) Region were marked in the draft CZMP maps in both vernacular languages published in September, 2024.</p>
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	<p>Common properties of the fishermen communities have not been marked in the draft CZMP maps.</p> <p>Ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools etc have not been marked properly.</p>	<p>Annexure – IV para 5 (iii) of the CRZ Notification, 2019 states that in the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas, infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps in 1:3960 scale.</p> <p>However, the draft CZMP in 1:25,000 scale prepared for Puducherry and Karaikal published in September 2024 includes Fish Landing Centre, Schools, Community Halls, Ice Plants, Hamlet Village Names, Revenue Village Names, Fishermen Settlement Areas, Boat Parking Areas, Fish Drying Yards, Net Mending Shed.</p> <p>The local level CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.</p>
	<p>Cadastral scale maps have not even been published.</p>	<p>The CRZ Notification, 2019 para 6 (iii) states that all the coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-IV of the notification, which involve public consultation.</p>


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		<p>However, local level CZMP maps in 1:3960 scale will be prepared only after the approval of the 1:25,000 Scale as per para 4 of the guidelines on preparation of CZMP issued by MoEF&CC dated 26.06.2019.</p>
	<p>Long term housing needs of coastal fisher communities - has not even been mentioned in the draft CZMP.</p>	<p>As per para 4 preparation of CZMP Guidelines issued by MoEF&CC vide dated 26.06.2019, States and Union territories shall prepare Local level CZMP in 1:3960 scale with inclusion of detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness.</p> <p>However, the CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.</p>
<p>iv) The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.</p>	<p>Fishing zones and fish breeding areas have not been marked properly as detailed below.</p>	<p>The Fishing zones and fish breeding areas in the coastal waters of the Puducherry and Karaikal were marked in draft CZMP published in September, 2024.</p>
<p>(v) The existing authorised developments on the seaward side shall be clearly demarcated.</p>	<p>None of the draft CZMP maps demarcate existing authorized developments (existing in terms of the Notification is legally existing as on 19.02.1991).</p>	<p>The draft CZMP contains the authorized structures viz., roads, light house, harbour, ports, Govt Infrastructures in the coastal area existing as on 18.01.2019 in accordance with the MoEF&CC OM dated 18.09.2024.</p>
<p>(vi) The features like cyclone shelters, rain shelters, helipads and other</p>	<p>The draft CZMP maps do not mark all road networks or cyclone / rain</p>	<p>Annexure – IV para 5 (iii) of the CRZ Notification, 2019 states that in the CRZ areas,</p>

<p>infrastructure including road network may be clearly indicated on the CZM maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.</p>	<p>shelters.</p>	<p>the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas, infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps in 1:3960 scale.</p> <p>However, the draft CZMP in 1:25,000 scale prepared for Puducherry and Karaikal published in September 2024 includes Fish Landing Centre, Schools, Community Halls, Ice Plants, Hamlet Village Names, Revenue Village Names, Fishermen Settlement Areas, Boat Parking Areas, Fish Drying Yards, Net Mending Shed.</p> <p>The local level CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.</p>
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புதுச்சேரி கடல் பகுதி
 மேலாண்மை அமைதி
 உறுப்பினர்

13) I respectfully submit the compliance status of PCZMA pertaining to para 12 filed by Petitioner in OA No. 283 of 2024 as follows:

Sl. No.	Map No.	Existing data	Missing data	Compliance Status by PCZMA
1	PY 05	<p>Following fishing villages are existing in this sheet and are marked: Puthukuppam, Nallavadu, Panithittu, Narambai and Moorthykuppam.</p>	<p>Many common infrastructures within these villages are not marked such as temple, playground, <i>community</i> hall and pond.</p>	<p>Annexure – IV para 5 (iii) of the CRZ Notification, 2019 states that in the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas, infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps in 1:3960 scale.</p> <p>However, the draft CZMP in 1:25,000 scale prepared for Puducherry and Karaikal published in September 2024 includes Fish Landing Centre, Schools, Community Halls, Ice Plants, Hamlet Village Names, Revenue Village Names, Fishermen Settlement Areas, Boat Parking Areas, Fish Drying Yards, Net Mending Shed.</p> <p>The local level CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.</p>
		<p>Habitation areas of these villages are marked.</p>	<p>Seine fishing area is not marked fully.</p>	<p>The CRZ Notification, 2019 and CZMP guidelines issued by MoEF&CC does not specify to separately</p>

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			demarcate / mark Seine fishing area. However, the Fishing zones and fish breeding areas in the coastal waters of the Puducherry and Karaikal were marked in draft CZMP published in September, 2024.
	Schools, health clinics and ice plants alone are marked as far as infrastructures within these villages are concerned. Boat parking area, fish drying area and seine fishing area are only partially marked.	Fish breeding areas and fishing areas are not marked including in the backwater.	The Fishing zones and fish breeding areas in the coastal waters of the Puducherry and Karaikal were marked in draft CZMP published in September, 2024.
		It has no information on long-term housing plan for fishers.	As per para 4 preparation of CZMP Guidelines issued by MoEF&CC vide dated 26.06.2019, States and Union territories shall prepare Local level CZMP in 1:3960 scale with inclusion of detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness. However, the CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.
		Sand dune areas are not marked fully.	As per Annexure – I, 1-General Measures (i) of the CRZ Notification, 2019 all ESAs shall be identified and boundary delineated by NCSCM using satellite data. The ESA i.e., Mangroves, Sand dunes, Salt marshes,

				Turtle Nesting grounds, archaeological importance and heritage sites were marked in the draft CZMP published in September 2024.
2	PY 06	<p>Fishing villages that are part of this sheet are: Solainagar North, Solai Nagar South, Vaithikuppam, Kuruchikuppam, Vamba-Keerapalayam, Veerampattinam, Kuppam and Chinna-Veerampattinam. These villages are marked.</p>	<p>Many common infrastructures within these villages are not marked such as temple and playground. Especially, in Vamba-Keerapalayam, festival celebration area is not marked. In Solai Nagar North and South, cyclone period boat parking areas are missing.</p>	<p>Annexure – IV para 5 (iii) of the CRZ Notification, 2019 states that in the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas, infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps in 1:3960 scale.</p> <p>However, the draft CZMP in 1:25,000 scale prepared for Puducherry and Karaikal published in September 2024 includes Fish Landing Centre, Schools, Community Halls, Ice Plants, Hamlet Village Names, Revenue Village Names, Fishermen Settlement Areas, Boat Parking Areas, Fish Drying Yards, Net Mending Shed.</p> <p>The local level CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.</p>
		<p>Habitation areas of these villages are properly given.</p>	<p>Seine fishing area in Veerampattinam is not marked completely.</p>	<p>The CRZ Notification, 2019 and CZMP guidelines issued by MoEF&CC does not specify to separately demarcate / mark Seine</p>

			<p>fishing area. However, the Fishing zones and fish breeding areas in the coastal waters of the Puducherry and Karaikal were marked in draft CZMP published in September, 2024.</p>
		<p>Schools, health clinics and ice plants alone are marked as far as infrastructures within these villages are concerned.</p>	<p>Fish breeding areas and fishing areas are not marked.</p> <p>The fishing zone and fish breeding area in the coastal waters of the Puducherry and Karaikal region were marked in the draft CZMP published in September, 2024.</p>
		<p>Boat parking area, fish drying area and seine fishing area are only partially marked.</p>	<p>It has no information on long-term housing plan for fishers.</p> <p>As per para 4 preparation of CZMP Guidelines issued by MoEF&CC vide dated 26.06.2019, States and Union territories shall prepare Local level CZMP in 1:3960 scale with inclusion of detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness.</p> <p>However, the CZMP in 1:3960 scale will be prepared only after the approval of the 1:25000 scale.</p>
			<p>Sand dune and mangrove areas are not marked fully.</p> <p>As per Annexure – I, 1-General Measures (i) of the CRZ Notification, 2019 all ESAs shall be identified and boundary delineated by NCSCM using satellite data.</p> <p>The ESA i.e., Mangroves, Sand dunes, Salt marshes, Turtle Nesting grounds,</p>

				archaeological importance and heritage sites were marked in the draft CZMP published on September 2024.
3	PY 07	Ganapathy Chettikulam Kuppam, Periya-Kalapet Kuppam, Chinna Kalapet Kuppam and Pillaichavadi Kuppam are part of this sheet. Except Pillaichavadi Kuppam all the other village marked.	Many common infrastructures within these villages are not marked such as temple and cyclone shelter.	Annexure – IV para 5 (iii) of the CRZ Notification, 2019 states that in the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas, infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps in 1:3960 scale. However, the draft CZMP in 1:25,000 scale prepared for Puducherry and Karaikal published in September 2024 includes Fish Landing Centre, Schools, Community Halls, Ice Plants, Hamlet Village Names, Revenue Village Names, Fishermen Settlement Areas, Boat Parking Areas, Fish Drying Yards, Net Mending Shed. The local level CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.
		Habitation areas of these villages are marked.	Seine fishing area is not marked fully.	The CRZ, Notification, 2019 and CZMP guidelines issued by MoEF&CC does not specify to separately demarcate / mark Seine

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				<p>fishing area. However, the Fishing zones and fish breeding areas in the coastal waters of the Puducherry and Karaikal were marked in draft CZMP published in September, 2024.</p>
		<p>Schools, health clinics and ice plants alone are marked as far as infrastructures within these villages are concerned.</p>	<p>Fish breeding areas and fishing areas are not marked.</p>	<p>The fishing zone and fish breeding area in the coastal waters of the Puducherry and Karaikal region were marked in the draft CZMP published in September, 2024.</p>
		<p>Boat parking area, fish drying area and seine fishing area are only partially marked.</p>	<p>It has no information on long-term housing plan for fishers.</p>	<p>As per para 4 preparation of CZMP Guidelines issued by MoEF&CC vide dated 26.06.2019, States and Union territories shall prepare Local level CZMP in 1:3960 scale with inclusion of detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness.</p> <p>However, the CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.</p>
			<p>Coastal erosion is not marked.</p>	<p>The Shore Line Change Maps depicting erosions of High, Medium, Low and Stable beaches prepared by NCSCM were also uploaded in the Webpage of the PCZMA. The NCCR has carried out coastal studies and the erosion and accretion sites were depicted from the long-</p>

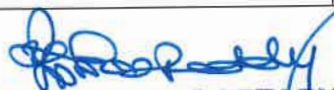
				<p>term shoreline change analysis for the period of 34 years (1990-2024) with about 43 km measured coastal length of Puducherry (UT) and seven different classes of erosion, accretion and stable coastal stretch for Union Territory of Puducherry coast were marked. The study report along with the maps for Puducherry (Page 57) and Karaikal (Page 58) were hosted in the website.</p> <p>Sand dune areas are not marked fully.</p> <p>As per Annexure – I, 1- General Measures (i) of the CRZ Notification, 2019 all ESAs shall be identified and boundary delineated by NCSCM using satellite data.</p> <p>The ESA i.e., Mangroves, Sand dunes, Salt marshes, Turtle Nesting grounds, archaeological importance and heritage sites were marked in the draft CZMP published in September 2024.</p>
Karaikal				
4	PY 01	This sheet has the fishing village Vaanjur and it is marked.	Shoreline fishing area and fish drying area are not marked.	The fishing zone and fish breeding area in the coastal waters of the Puducherry and Karaikal region were marked in the draft CZMP published in September, 2024.
		Habitation area of this village is marked.	Many common infrastructures within these villages are not marked such as temple, pond and playground.	Annexure – IV para 5 (iii) of the CRZ Notification, 2019 states that in the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying


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				<p>platforms or areas, infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps in 1:3960 scale.</p> <p>However, the draft CZMP in 1:25,000 scale prepared for Puducherry and Karaikal published in September 2024 includes Fish Landing Centre, Schools, Community Halls, Ice Plants, Hamlet Village Names, Revenue Village Names, Fishermen Settlement Areas, Boat Parking Areas, Fish Drying Yards, Net Mending Shed.</p> <p>The local level CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.</p>
		<p>Only school, health clinic and ice plants are marked and not other infrastructures of this village.</p>	<p>Fish breeding areas and fishing areas are not marked.</p>	<p>The fishing zone and fish breeding area in the coastal waters of the Puducherry and Karaikal region were marked in the draft CZMP published in September, 2024.</p>
			<p>It has no information on long-term housing plan for fishers.</p>	<p>As per para 4 preparation of CZMP Guidelines issued by MoEF&CC vide dated 26.06.2019, States and Union territories shall prepare Local level CZMP in 1:3960 scale with inclusion of detailed plans for long term housing needs of coastal fisher communities in view of expansion and other</p>

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				<p>needs, provisions of basic services including sanitation, safety and disaster preparedness.</p> <p>However, the CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.</p>
5	PY 02	<p>Mandabathur, Kaalikuppam, Akkampettai, Kottyacherry, Keezhakasakudy-Medu, Kilanjamedu, Karaikalmedu, Karukulacheri and Pattinacherry are fishing villages part of this sheet. They all are marked.</p>	<p>Many common infrastructures within these villages are not marked such as temple, pond, burial ground and playground.</p>	<p>Annexure – IV para 5 (iii) of the CRZ Notification, 2019 states that in the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas, infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps in 1:3960 scale.</p> <p>However, the draft CZMP in 1:25,000 scale prepared for Puducherry and Karaikal published in September 2024 includes Fish Landing Centre, Schools, Community Halls, Ice Plants, Hamlet Village Names, Revenue Village Names, Fishermen Settlement Areas, Boat Parking Areas, Fish Drying Yards, Net Mending Shed.</p> <p>The local level CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.</p>
		Habitation areas of	Seine fishing area is	The CRZ Notification, 2019

		these villages are not marked fully.	and CZMP guidelines issued by MoEF&CC does not specify to separately demarcate / mark Seine fishing area. However, the Fishing zones and fish breeding areas in the coastal waters of the Puducherry and Karaikal were marked in draft CZMP published in September, 2024.	
		Schools, health clinics and ice plants alone are marked as far as infra res within these village concerned.	Fish breeding areas and fishing areas are not marked.	The fishing zone and fish breeding area in the coastal waters of the Puducherry and Karaikal region were marked in the draft CZMP published in September, 2024.
			It has no information on long-term housing plan for fishers.	As per para 4 preparation of CZMP Guidelines issued by MoEF&CC vide dated 26.06.2019, States and Union territories shall prepare Local level CZMP in 1:3960 scale with inclusion of detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness. However, the CZMP in 1:3960 scale will be prepared only after the approval of the 1:25,000 scale.
6	PY03	There is no fishing village in this sheet.	-	All the fishing villages are marked in the draft CZMP published in September, 2024.

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Corrections:

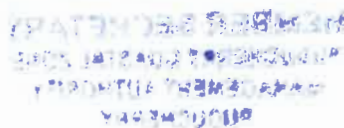
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- 14) I respectfully submit that, as per the CRZ Notification, 2019, Annexure-I, para 1(i) the MoEF&CC has vested the responsibility of identifying and delineating the boundaries of ESAs to the NCSCM. Accordingly, NCSCM has identified the ESAs for UT of Puducherry and marked in the draft CZMP maps put up for public consultation. Now, in compliance to the order of this Hon'ble Tribunal, the Department of Science, Technology and Environment has constituted a committee for ground truthing and verification of ESAs. The ESAs for UT of Puducherry were marked after carefully considering the need for balancing environment protection while allowing sustainable development within the small coastal stretch of 41 Kms. inhabited by 26 Nos. of fishing villages in Puducherry and Karaikal regions.
- 15) I respectfully submit that, the applicant has raised concerns regarding the absence of a Shoreline Management Plan. It is submitted that the Government of Puducherry has already prepared Shoreline Change Maps through National Centre for Sustainable Coastal Management (NCSCM) and a Shoreline Management Plan through the National Centre for Coastal Research (NCCR), Ministry of Earth Sciences (MoES), Chennai. These maps and the report containing plans, with erosion status of the coastal stretch and proposed protection measures, have been uploaded in the PPCC and PCZMA websites for public comments. (Annexure – IV).
- 16) I respectively submit that, Annexure – IV para 5 (iii) of the CRZ Notification, 2019 states that in the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas, infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps in 1:3960 scale. However, the

draft CZMP in 1:25000 scale prepared for Puducherry and Karaikal published in September 2024 includes Fish Landing Centre, Schools, Community Halls, Ice Plants, Hamlet Village Names, Revenue Village Names, Fishermen Settlement Areas, Boat Parking Areas, Fish Drying Yards, and Net Mending Shed.

- 17) I respectfully submit that, as per para 4 preparation of CZMP Guidelines issued by MoEF&CC vide dated 26.06.2019, States and Union territories shall prepare Local level CZMP in 1:3960 scale with inclusion of detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness. However, the CZMP in 1:3960 will be prepared only after the approval of the 1:25,000 scale.
- 18) I respectfully submit that as per para 6 and Annexure-V of the CRZ Notification, 2019, all Coastal States/UTs are required to prepare draft CZMP maps at 1:25,000 scale for public consultation. Therefore, the Local Level CZMP in 1:3960 scale will be prepared after approval of the draft CZMP in 1:25,000 scale. The Local Level CZMP is for local bodies to implement and enforce the provisions of the CRZ Notification, 2019.
- 19) I respectfully submit that, the Ministry of Environment, Forest and Climate Change (MoEF&CC) has approved the Coastal Zone Management Plans (CZMPs) for the states of Maharashtra, West Bengal, Odisha, and Karnataka. Additionally, the CZMP for Kerala was approved in the 47th meeting of the National Coastal Zone Management Authority, held on 23rd September 2024. All these states have also published the draft CZMP in 1:25,000 scale for public consultation.




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- 20) I respectfully submit that, the Local Level CZMP for the Union Territory of Puducherry will be prepared only after the approval of the draft CZMP at the 1:25,000 scale. This process will be carried out in coordination with relevant stakeholder departments, as well as the respective Fishermen Panchayats. After completion, the draft CZMP will be forwarded to the Government of Puducherry for appraisal and approval.
- 21) I respectfully submit that, the Government of Puducherry has submitted a status report in September 2024 before the Hon'ble NGT, Principal Bench, New Delhi, in OA No. 249 of 2023 with OA No. 795 of 2023, regarding the timeline for the finalization of the draft CZMP for the UT of Puducherry. In this report, it was mentioned that the public hearings for Puducherry and Karaikal will be conducted in November 2024. The next hearing is on 07.01.2025.
- 22) I respectfully submit that, as per the direction of this Tribunal, Government of Puducherry has made compliance of CRZ Notification, 2019 and CZMP guideline for preparation of draft CZMP for the UT of Puducherry.
- 23) I respectfully submit that, the comments on draft CZMP submitted by the applicant contain inaccuracies that require immediate attention. Several statements presented do not align with the facts or are misrepresentations of the information provided during the application process. These untruthful remarks could potentially mislead the review process and may compromise the integrity of the application. It is essential that the applicant rectifies these discrepancies by providing accurate and verifiable information. We urge the applicant to address these issues promptly and resubmit the corrected documentation to ensure the proper evaluation of the application.

- 24) I respectfully submit that, as per the direction of this tribunal public hearings were postponed three times each in Puducherry and Karaikal. The primary objective of the public hearing is to solicit feedback and gather suggestions from stakeholders, rather than to finalize decisions or outcomes. It provides an open platform for the public to voice concerns, raise objections, or offer constructive recommendations related to the proposal or plan under consideration. The comments received during the hearing will be carefully reviewed and assessed to ensure that all relevant perspectives are taken into account before any final decision is made. It is important to clarify that the hearing is an integral part of the consultation process, aimed at informing and refining the proposed plans, rather than a step toward immediate or final approval. Therefore, the purpose of the public hearing is to enhance transparency and ensure that all voices are heard, enabling a more informed and balanced decision-making process.
- 25) I respectfully submit that, in light of the progress made as elucidated above, it is prayed that the Hon'ble NGT may consider to vacate the stay imposed vide order passed in OA No. 283 of 2024 dated 05.11.2024 on conduct of the public hearings in Puducherry and Karaikal on the draft Coastal Zone Management Plan and accord permission to conduct public consultation process in the interest of public.
- 26) I respectfully submit that, in view of the above submissions, it is humbly prayed that this Hon'ble Tribunal may pass such further or other orders(s) as deemed fit and proper in the facts and circumstances of the case.

VERIFICATION

Verified at Puducherry on 27.11.2024 that the contents of the above status report are true and correct to the best of my knowledge and information as derived from the official records and nothing material has been concealed therefrom.

Mr. Ramasamy

[Signature]

Respondent No. 1

adopted with Respondent No. 2 & 3

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Solemnly affirmed at Puducherry
on this day 27th day of November, 2024
and signed his name in my presence



MWS 27/11/2024
**M. SIVAPRAKASH, D.L.,
ADVOCATE & NOTARY PUBLIC
Govt. of India
Regd. No. 7833/2010
No.5, IIIrd CROSS, ILANGO NAGAR
PUDUCHERRY - 605 011**

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, SOUTHERN
BENCH, CHENNAI**

**O.A No: 171 /2024 with
O.A. No. 283 /2024**

**IN RE: DRAFT COASTAL ZONE
MANAGEMENT PLAN MAPS FOR
PUDUCHERRY AND KARAIKAL
REGIONS AS PER COASTAL
REGULATION ZONE
NOTIFICATION, 2019.**

PAPER BOOK – I

**RESPONDENT No. 1
ADOPTED WITH RESPONDENT No. 2 & 3**

Through

**Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Respondent No. 1, 2&3)
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Madras High Court campus
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